Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting due for 31.12.2009 but actually held on 07.01.2010

The Meeting No. 40/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 31.12.2009 but actually held on 07.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

(TEXTILES AND LEATHER ITEMS)

: 40/84-ALC3/2009 **MEETING DATE** : 31.12.2009 MEETING NUMBER

HQ File :01/84/050/00175/AM10/	RLA File :05/24/040/00371/AM10/	Lic.No/Date:0510253058	
		23.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Import item	Quantity allowed.
Ladies Tunic top in 97% cotton	97% cotton 3%	2.377 Sq.
3% spandex poplin printed	spandex poplin	Metrs/Pc
woven fabric, GSM-100+/-10%	printed woven fabric,	
(Style No. DM10240)	GSM-100+/-10%	
Ladies Tunic top in 97% cotton	97% cotton 3%	2.90 Sq. Metrs/Pc
3% spandex poplin printed	spandex poplin	
woven fabric, GSM-100+/-10%	printed woven fabric,	
(Style No. DW10240)	GSM-100+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
2	HQ File :01/84/050/00176/AM10/			Defer Date: 21.01.2010

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 21.01.2010.

Case No.:7/36/84-ALC3/2009	Party Name:GAURAVINTERNATIONAL	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Approved
HQ File :01/84/050/00180/AM10/		Lic.No/Date:0510253389 26.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Import item	Quantity allowed.
Ladies Top made of 70% cotton	70% cotton 30% Silk	1.20 Sq. Metrs/Pc
30% Silk dyed woven fabric,	dyed woven fabric,	
GSM-38+/-10% (Style No.	GSM-38+/-10%	
702774)		
Ladies Top made of 70% cotton	70% cotton 30% Silk	1.20 Sq. Metrs/Pc
30% Silk dyed woven fabric,	dyed woven fabric,	
GSM-38+/-10% (Style No.	GSM-38+/-10%	
702670)		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:8/36/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred		
	HQ File :01/84/050/00181/AM10/		Lic.No/Date:3510028338 27.11.2009	Defer Date:18.02.2010		
$\ _{4}$	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to					

link with case file of the firm wherein Committee has decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view specifically in respect of Chemicals viz., Flacavon, Ukadan, Silastal & Silastan to be used in this case. Hence, case stands deferred for re-listing on 18.02.2010. Firm may be informed accordingly

		Party Name:FRONTIER TEXTILES PVT. LTD.,	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Rejected
	HQ File :01/84/050/00200/AM10/	RLA File :02/24/040/00177/AM10/	Lic.No/Date:0210135322 16.12.2009	
3	Decision: The Committee consider that applicant firm CAD/CAM/Laymarker/Measurement which it is not possible to compute ject.	have neither forward forward forward for seeking higher	ded calculation sl Qty. for each import item, i	heet nor in absence of
	,	e consequential action accordingly.		

HQ File :01/84/050/00201/AM10/	Case No.:2/40/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Approved
	HQ File :01/84/050/00201/AM10/	RLA File :05/24/040/00402/AM10/		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as 6 detailed below: -

Export item	Import item	Quantity allowed.
Ladies Vest made of 100%	100% cotton dy	ed 14007 Sq. Metrs.
cotton dyed fabric, GSM-82+/-	fabric, GSM-82	+/-
10% (Style No. 1333)	10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name:BOMBAY RAYON FASHIONS LIMITED	31.12.2009	Status: Deferred
7 H	Q File :01/84/050/00202/AM10/	RLA File :03/94/040/00790/AM10/		Defer Date:04.02.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.

Case No.:4/40/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
HO File :01/84/050/00203/AM10/	RLA File :03/94/040/00783/AM10/	Lic.No/Date:0310551331	Defer

8		ate:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers an	nd observed
	that copy of application has not been received in this case. It was decided to defer the case for r	re-listing on
	04.02.2010.	

9	Case No.:5/40/84-ALC3/2009	l	I	Status: Deferred		
	HQ File :01/84/050/00204/AM10/ RLA File :02/24/040/00182/AM10/ Lic.No/Date:0210135533 Date:0210135533 Date:021013553 Date:02101355 Date:02101355 Date:02101355 Date:02101355 Date:02101355 Date:02101355 Date:0210155 Date:0210155 Date:0210155 Date:021055 Date:021055 Date:02105 D					
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that ITC(HS) code mentioned against export item does not appear to be correct as it falls under leather products. In view of this Committee decided to first correct the same alongwith justification from applicant firm to reconsider this case. It was decided to defer the case for re-listing on 04.02.2010.					

	Case No.:6/40/84-ALC3/2009		Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred	
10	HQ File :01/84/050/00205/AM10/		Lic.No/Date:0510254833 17.12.2009	Defer Date:04.02.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed				

that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.

Case No.:7/40/84-ALC3/2009	Party Name:TREADSTONE LIMITED	Meet No/Date:40/84-ALC3/2009	Status: Deferred
		31.12.2009	

	11	HQ File :01/84/050/00206/AM10/		Lic.No/Date:0510254851 17.12.2009	Defer Date:04.02.2010
Decision: The Committee considered the case as per agenda alongwith other relevant papers and obset that copy of application has not been received in this case. It was decided to defer the case for re-listing					
		04.02.2010.	een received in this case. It was	decided to defer the case to	or re-listing on

	Case No.:10/40/84-ALC3/2009	11 3	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
12	HQ File :01/84/050/00209/AM10/		Lic.No/Date:0210135620 18.12.2009	Defer Date:04.02.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and obsthat copy of application has not been received in this case. It was decided to defer the case for re-listing 04.02.2010.			

13			Party Name:EASTERN SILK INDUSTRIES LIMITED	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
	3	HQ File :01/84/050/00207/AM10/			Defer Date:04.02.2010
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.			

		Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
14 HO	IQ File :01/84/050/00208/AM10/	RLA File :02/24/040/00178/AM10/	1	Defer Date:04.02.2010

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.

	Case No.:11/40/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
15	HQ File :01/84/050/00210/AM10/	RLA File :05/24/040/00415/AM10/	Lic.No/Date:0510255014 21.12.2009	Defer Date:04.02.2010

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.

	Case No.:12/40/84-ALC3/2009		Meet No/Date:40/84-ALC3/2009 31.12.2009	Status: Deferred
16	HQ File :01/84/050/00211/AM10/	1	1	Defer Date:04.02.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 04.02.2010.

Manually generated agenda cases

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Case No. 603	M/s S.Koo	day Silk Twisting I	Factory, Bangalore	
NC40/10 dt. 31.12.2	2009 F.NO.1/84	4/162/234/AM10	-DES-V	
Re-fixation of inpu	t output norms	in respect of A	Advance Authorization I	No.
0710065827 dt. 0	08.07.2009 – unde	r Para 4.7 of HBF	[→] (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. As per manufacturing process submitted, it was observed that in this case raw silk is processed in various stages for the manufacture of Twisted Silk Yarn further for making of thrown silk yarn. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/61/2009-10/Hosy dated 06.01.2010 by allowing 34% wastage instead of 2.5% wastage allowed earlier in this case, since the import item is gummed & to manufacture yarn from raw silk, 34% wastage is justified.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 604	M/s S.Koday Silk Twisting Factory, Bangalore
NC40/10 dt. 31.12.2009	F.NO.1/84/162/235/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	
0710065825 dt. 08.07.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. As per manufacturing process submitted, it was observed that in this case raw silk is processed in various stages for the manufacture of Twisted Silk Yarn further for making of thrown silk yarn. The Committee after detailed

deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/61/2009-10/Hosy dated 06.01.2010 by allowing 34% wastage instead of 2.5% wastage allowed earlier in this case, since the import item is gummed & to manufacture yarn from raw silk, 34% wastage is justified.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 605	M/s Sky Industries Ltd., Mumbai
NC40/10 dt. 31.12.2009	F.NO.1/84/162/220/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No.	
0310048880 dt. 09.08.2	2000 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore, decided to defer the case for re-listing on 04.02.2010.

Case No. 606	M/s Ganga Acrowool Ltd., Ludhiana
NC40/10 dt. 31.12.2009	F.NO.1/84/162/293/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	
3010061795 dt. 23.06.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing before NC. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 607	M/s Ganga Acrowool Ltd., Ludhiana
NC40/10 dt. 31.12.2009	F.NO.1/84/162/640/AM09 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
3010056431 dt. 29.	.05.2008, 3010055042 dt. 14.02.2008 and
3010058562 dt. 20.11.2	008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that nobody appeared for personal hearing before NC. It was therefore decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 608	M/s Modi International, Faridabad
NC40/10 dt. 31.12.2009	F.NO.1/84/162/325/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	
0510030509 dt. 15.01.20	001 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that as per buyer's order, firm had manufactured Ladies Long Coat and exported 241 Pcs of Ladies Long Coat consuming total fabric 1084.50 Sq mtrs (@ 4.50 Sq mtrs./Pc), which is permissible as per SION, J-198, but due to oversight they had wrongly declared consumption @ 1.018 Sq mtrs./Pc instead of (@ 4.50 Sq mtrs./Pc. The report called for from R.A has not been received. In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the Qty. of inputs @ 4.50 Sq mtrs./Pc taking cue from SION, J-198 in this case. R.A may issue EODC accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 609	M/s Mercer Knit Apparels, Coimbatore
NC40/10 dt. 31.12.2009	F.NO.1/84/50/442/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	
3210039626 dt. 29.01.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was therefore, decided to defer the case for re-listing on 04.02.2010.

Case No. 610	M/s Lastolite Imaging Solution Pvt. Ltd.
NC40/10 dt. 31.12.2009	F.NO.1/84/50/466/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.	
0410102678 dt. 04.03.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was therefore, decided to remind them and defer the case for re-listing on 04.02.2010.

Case No. 611	M/s Lastolite Imaging Solution Pvt. Ltd.
NC40/10 dt. 31.12.2009	F.NO.1/84/50/173/AM10 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.

0410096702 dt. 24.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from applicant firm is still awaited. It was therefore, decided to remind them and defer the case for re-listing on 04.02.2010.

Case No. 612	M/s JCT Ltd., Phagawara
NC39/10 dt. 24.12.2009	F.NO.1/84/162/525/AM09 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
3010057804 dt. 02.09.2	008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was therefore, decided to defer the case for re-listing on 04.02.2010.

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